

Annexure-2

Name of Corporate Debtor: KEYA BUILDTECH LLP

Date of Commencement of CIRP : 20.01.2026

List of Creditors as on: 11.05.2026

List of unsecured financial creditors belonging to any class of creditors (Real Estate Allottees)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?					
1	Archana Garg	29.01.2026	7,18,068	6,57,116	Unsecured Financial Claim	NO	NO	NO	NO	NO	60951.99	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
2	SANDIP GUNVANTBHAI SONI	29.01.2026	3,63,525	3,07,223	Unsecured Financial Claim	NO	NO	NO	NO	NO	56301.99	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
3	PUSHPENDRA SONI	29.01.2026	5,54,512	4,94,970	Unsecured Financial Claim	NO	NO	NO	NO	NO	59541.59	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?					
4	Naresh Dalwani	29.01.2026	15,00,000	13,29,024	Unsecured Financial Claim	NO	NO	NO	NO	NO	170975.75	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
5	Rachita M . Dalwani	30.01.2026	15,00,000	13,29,024	Unsecured Financial Claim	NO	NO	NO	NO	NO	170975.75	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
6	Sandeep Premprakash Aggarwal	30.01.2026	8,14,385	7,30,508	Unsecured Financial Claim	NO	NO	NO	NO	NO	83876.95	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
7	Kishore Ramkrishan Sen	30.01.2026	1,11,28,702	95,83,892	Unsecured Financial Claim	NO	NO	1.1635%	NO	NO	NO	1544810.09	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
8	Naresh N Rupela	30.01.2026	34,84,566	30,53,648	Unsecured Financial Claim	NO	NO	0.3707%	NO	NO	NO	430918.00	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
9	Ketana Chandrashekar Joshi	02.02.2026	25,30,421	22,05,136	Unsecured Financial Claim	NO	NO	0.2677%	NO	NO	NO	325285.07	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?						% of Voting share in CoC
10	Pritiben Soni, Shailesh Soni, Jitesh kumar shah, Falguni Shah, Amitbhai Shah	31.01.2026	1,89,98,777	1,77,43,570	Unsecured Financial Claim	NO	NO	2.1540%	NO	NO	NO	1255207.47	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
11	Sapna Amin	31.01.2026	53,08,229	26,54,000	Unsecured Financial Claim	NO	NO	0.3222%	NO	NO	NO	2654228.71	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
12	Talati Kamlesh Chandravan	31.01.2026	56,87,868	49,91,014	Unsecured Financial Claim	NO	NO	0.6059%	NO	NO	NO	696854.79	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?						% of Voting share in CoC
13	Nannubhai G. Bharvad	31.01.2026	43,02,722	37,82,888	Unsecured Financial Claim	NO	NO	0.4592%	NO	NO	NO	519833.75	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
14	Naresh Inderlal Gidwani	31.01.2026	89,95,797	80,89,479	Unsecured Financial Claim	NO	NO	0.9820%	NO	NO	NO	906317.81	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
15	Balbir Singh	01.02.2026	34,70,267	30,30,546	Unsecured Financial Claim	NO	NO	0.3679%	NO	NO	NO	439721.18	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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16	Rohitkumar Dilipkumar Joshi	01.02.2026	45,16,200	39,40,074	Unsecured Financial Claim	NO	NO	0.4783%	NO	NO	NO	576125.89	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
17	Kalpesh J Bhatti	02.02.2026	22,07,377	19,22,782	Unsecured Financial Claim	NO	NO	0.2334%	NO	NO	NO	284595.21	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
18	Prakash Indravadan Gidwani	02.02.2026	40,86,712	36,75,342	Unsecured Financial Claim	NO	NO	0.4462%	NO	NO	NO	411369.86	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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19	Krishna Pal Singh	02.02.2026	18,06,004	15,83,804	Unsecured Financial Claim	NO	NO	NO	NO	NO	222200.48	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
20	Ramshankar Subedar Sharma	02.02.2026	11,07,044	9,60,033	Unsecured Financial Claim	NO	NO	NO	NO	NO	147011.12	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
21	Pragalbh Pramodchandra Pathak	02.02.2026	42,73,659	37,24,121	Unsecured Financial Claim	NO	NO	NO	NO	NO	549538.20	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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22	SUNNY LAXMINARYAN KHATIK	02.02.2026	27,19,596	23,61,402	Unsecured Financial Claim	NO	NO	0.2867%	NO	NO	NO	358194.05	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
23	Sankalp Infrastructure	02.02.2026	61,22,137	55,34,367	Unsecured Financial Claim	NO	NO	0.6719%	NO	NO	NO	587769.87	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
24	Chiragkumar Ashokkumar parekh	02.02.2026	33,37,378	28,96,655	Unsecured Financial Claim	NO	NO	0.3516%	NO	NO	NO	440723.05	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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25	CHANDRIKA ASHOKKUMAR SHAH	02.02.2026	42,26,063	41,25,408	Unsecured Financial Claim	NO	NO	0.5008%	NO	NO	NO	100655.65	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
26	Satish P Patel.	02.02.2026	65,74,632	57,82,017	Unsecured Financial Claim	NO	NO	0.7019%	NO	NO	NO	792615.15	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
27	Geetabhen Pithadia	02.02.2026	25,33,644	22,09,501	Unsecured Financial Claim	NO	NO	0.2682%	NO	NO	NO	324142.86	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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28	Priyanka Sumanbihari Gupta	02.02.2026	39,30,900	38,49,600	Unsecured Financial Claim	NO	NO	NO	NO	NO	81299.72	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
29	NARESHBHAI ISHAWAR PARMAR	02.02.2026	3,78,132	3,14,020	Unsecured Financial Claim	NO	NO	NO	NO	NO	64111.79	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
30	Rameshbhai Amthabhai Desai & Dileep Narayandas Wadhvani	02.02.2026	15,66,56,767	14,97,45,753	Unsecured Financial Claim	NO	NO	NO	NO	NO	6911013.70	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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31	Rachna Amit Gaur	02.02.2026	1,68,56,612	1,46,87,487	Unsecured Financial Claim	NO	NO	NO	NO	NO	2169124.68	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
32	Jashodaben Jethanand Kherajmalani	02.02.2026	18,73,000	16,41,315	Unsecured Financial Claim	NO	NO	NO	NO	NO	231684.93	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
33	CHIRAG BANKIMCHNADRA THAKER	02.02.2026	74,32,089	64,58,288	Unsecured Financial Claim	NO	NO	NO	NO	NO	973800.88	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Annexure-2

Name of Corporate Debtor: KEYA BUILDTECH LLP

Date of Commencement of CIRP : 20.01.2026

List of Creditors as on: 11.05.2026

List of unsecured financial creditors belonging to any class of creditors (Real Estate Allottees)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
34	BipinChandra Morarbhai Rohit	02.02.2026	21,16,490	20,29,351	Unsecured Financial Claim	NO	NO	0.2464%	NO	NO	NO	87138.78	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
35	Dharmesh Jethanand Lohana	02.02.2026	1,35,10,648	1,18,36,624	Unsecured Financial Claim	NO	NO	1.4369%	NO	NO	NO	1674023.42	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
36	Nilesh Suryakant Puranik	02.02.2026	44,24,360	35,43,469	Unsecured Financial Claim	NO	NO	0.4302%	NO	NO	NO	880891.06	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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Name of Corporate Debtor: KEYA BUILDTECH LLP

Date of Commencement of CIRP : 20.01.2026

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Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?					
37	Jagruti Mukesh Zinzuwadia	02.02.2026	7,26,731	6,65,650	Unsecured Financial Claim	NO	NO	NO	NO	NO	61081.23	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
38	Pankaj Kumar Patel	02.02.2026	36,93,528	32,37,614	Unsecured Financial Claim	NO	NO	NO	NO	NO	455914.79	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
39	Sushma Mehta & Brijesh M Meht	02.02.2026	29,75,342	26,01,352	Unsecured Financial Claim	NO	NO	NO	NO	NO	373989.78	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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Name of Corporate Debtor: KEYA BUILDTECH LLP

Date of Commencement of CIRP : 20.01.2026

List of Creditors as on: 11.05.2026

List of unsecured financial creditors belonging to any class of creditors (Real Estate Allottees)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?						% of Voting share in CoC
40	. Darshana Deven Sheth	03.02.2026	72,02,718	63,72,384	Unsecured Financial Claim	NO	NO	0.7736%	NO	NO	NO	830334.44	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
41	Deven Ravindrakumar Sheth	03.02.2026	72,02,718	63,72,384	Unsecured Financial Claim	NO	NO	0.7736%	NO	NO	NO	830334.44	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
42	Harmeet Singh Oberoi	03.02.2026	48,69,800	43,28,208	Unsecured Financial Claim	NO	NO	0.5254%	NO	NO	NO	541591.78	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
43	Yogesh Shanabhai Patel	03.02.2026	2,48,236	2,15,220	Unsecured Financial Claim	NO	NO	0.0261%	NO	NO	NO	33015.78	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
44	Vikas R Pandey	03.02.2026	39,17,151	34,17,934	Unsecured Financial Claim	NO	NO	0.4149%	NO	NO	NO	499216.80	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
45	Dhaval K Parekh	03.02.2026	39,55,144	34,44,362	Unsecured Financial Claim	NO	NO	0.4181%	NO	NO	NO	510782.05	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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Name of Corporate Debtor: KEYA BUILDTECH LLP

Date of Commencement of CIRP : 20.01.2026

List of Creditors as on: 11.05.2026

List of unsecured financial creditors belonging to any class of creditors (Real Estate Allottees)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?						% of Voting share in CoC
46	Alka Ashokbahi Jaiswal	03.02.2026	21,32,659	18,61,264	Unsecured Financial Claim	NO	NO	0.2260%	NO	NO	NO	271394.87	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
47	NARENDRA UDHAVDAS KHILNANI	03.02.2026	90,63,307	79,58,265	Unsecured Financial Claim	NO	NO	0.9661%	NO	NO	NO	1105042.13	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
48	RAJESHBHAI UMEDBHAI MACHHI	03.02.2026	22,35,033	19,55,247	Unsecured Financial Claim	NO	NO	0.2374%	NO	NO	NO	279786.30	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
49	Ramilabhen Dineshbhai Mordiya	04.02.2026	12,05,117	10,52,227	Unsecured Financial Claim	NO	NO	0.1277%	NO	NO	NO	152889.59	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
50	Sneh Rajesh Rughwani	04.02.2026	4,55,48,528	4,08,26,586	Unsecured Financial Claim	NO	NO	4.9563%	NO	NO	NO	4721941.70	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
51	Satyen Arvind kumar Joshi	17.02.2026	1,07,17,548	1,05,24,438	Unsecured Financial Claim	NO	NO	1.2776%	NO	NO	NO	193109.64	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
52	VICKY NARAYANDAS MINGLANI	17.02.2026	33,56,528	29,27,317	Unsecured Financial Claim	NO	NO	0.3554%	NO	NO	NO	429211.08	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
53	Dakshesh kumar patel & others	23.02.2026	58,75,699	45,31,794	Unsecured Financial Claim	NO	NO	0.5502%	NO	NO	NO	1343904.51	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
54	Rashmi Piyushkumar Patel	16.04.2026	2,00,15,616	1,80,64,384	Unsecured Financial Claim	NO	NO	2.1930%	NO	NO	NO	1951232.88	Claims of the financial creditors have been verified (to the extent possible) and admitted on the basis of documents shared by claimants. Due to non-availability of relevant information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the suspended management, the deemed resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The deemed resolution professional may revise the amounts of claims admitted, when he comes across additional information and supporting documents warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
	TOTAL		45,49,88,688	41,31,60,083				50.16%			NO	4,18,28,605	